

F
SLP(Crl.)No. 3132 OF 2001

ITEM No.35

Court No. 6

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3132/2001

(From the judgement and order dated 24/05/2001 in CRLR 544/93
of The HIGH COURT OF GAUHATI)

NABIN CHANDRA SAIKIA @ JIBAN BANIA & ANR

Petitioner (s)

VERSUS

STATE OF ASSAM

Respondent (s)

(With Appln(s). for stay and suspension of sentence and
impleading party)

Date : 22/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mr.Arunabh Choudhary,Adv.for
Mrs Manik Karanjawala,Adv.

For Respondent (s)

Mr.V.K. Sidharthan,Adv.,
Mr.Asha G. Nair,Adv.,
Ms.Krishna Sarma,Adv.for
M/s.Corporate Law Group

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Learned counsel for the petitioners states that the
petitioners have settled the matter with the injured witness
outside the Court.

Stand over for four weeks for production of
necessary documents with Vakalatnama of injured witness.

.SP1

(Vijay Kumar Sharma)
Court Master

(K.K. Chadha)
Court Master